

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 4282  
TO BE ANSWERED ON 07.01.2019**

**Comercialization of Education**

**†4282. SHRI BHOLA SINGH:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has reviewed the steps taken to check the increasing trend of commercialization of education;
- (b) if so, the details thereof; and
- (c) the date on which the review was done last time.

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. SATYA PAL SINGH)**

(a) to (c): While there has been rapid expansion of private Higher Educational Institutions in the last decade, Universities and Institutions Deemed to be Universities are set up as “not for profit” Institutions. The Government has consistently held the view that education in India is not regarded as a commercial activity and educational Institutions shall be set up in the “not for profit” mode. Fee Fixation Committees have been set up by the State Governments, which are fixing fee for professional and technical courses.

The Government has taken following initiatives to curb commercialization of education:

- i. The Deemed to be Universities are regulated by the University Grants Commission (UGC) as per the UGC (Institutions Deemed to be Universities) Regulations, 2016. As per Clause 6.1 of the Regulations, no institution deemed to be university shall, for admission in respect of any course or programme of study conducted in such institution, accept payment towards admission fee and other fees and charges, for the following:
  - a) which is a capitation fee or donation in whatever nomenclature or form

- b) other than such fee or charges for such admission, which has been declared by it in the prospectus for admission against any such seat, and on the website of the institution, Provided if there are any fees prescribed in accordance with the Fee Regulations framed by the Government or by the Commission from time to time, then the fees or other charges for admission shall not exceed the same;
  - c) without a proper receipt in writing issued for such payment to the concerned student admitted in such institution.
- ii. Private Universities are regulated by the by the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. Clause 3.9 of the above Regulation provides that the admission procedure and fixation of fees shall be in accordance with the norms/guidelines prescribed by the UGC and other concerned Statutory Bodies.

\*\*\*\*\*